

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO.3676
TO BE ANSWERED ON 22ND MARCH, 2023

IMPLEMENTATION OF PMGKAY

†3676. SHRI GANESH SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) is being implemented in the country and if so, the details thereof;
- (b) whether the proposal of Madhya Pradesh State Government for monthly allocation of 45 kg foodgrains instead of 35 kg to Antyodaya Families and 7 kg foodgrains instead of 5kg to priority households under National Food Security Act, 2013 is pending with the Union Government; and
- (c) if so, the action taken in this regard and the time by which the proposal is likely to be approved by the Government?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a): The Central Government to remove the financial burden of the poor beneficiaries and to ensure nationwide uniformity and effective implementation of National Food Security Act, 2013 (NFSA), has decided to provide food grains free of cost to Antyodaya Anna Yojana (AAY) households and Priority Households (PHH) beneficiaries under NFSA, 2013, for a period of one year beginning from 1st January 2023. As per Central Government decision, inter-alia two food subsidy schemes have been subsumed as Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY). Under this scheme Free foodgrain is being distributed through Targeted Public Distribution System (TPDS) from 1st January 2023.

(b) & (c): Under NFSA, while AAY households that constitute the poorest of the poor are legally entitled to receive 35 kg of foodgrains per family per month, priority households are entitled to 5 kg per person per month. The foodgrains entitlement of beneficiaries under the Act is uniformly applicable across the country.

Therefore, request of any particular State/UT including Madhya Pradesh for enhancement of foodgrains entitlement of beneficiaries cannot be agreed to.